

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 107
(IB)-345(PB)/2019

IN THE MATTER OF:

Ms. Shweta Bansal Petitioners/Applicant
v.
M/s. Vardhman Estate and Developers Pvt. Ltd. Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 28.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

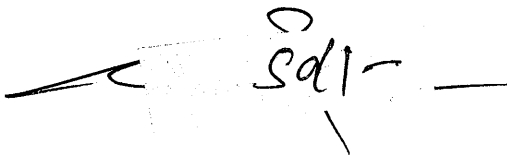
For the Petitioner Mr. Shantanu Malik, Adv.
For the Respondent Mr. Rohit Mehra, Adv.

ORDER

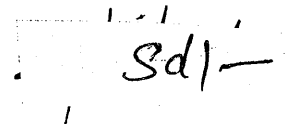
Mr. Rohit Mehra, Ld. Counsel for the respondent seeks and is granted time to file vakalatnama, Board Resolution and reply within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 02.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

28.05.2019
Ritu Sharma